

FORM NO 14.1
[Rule No.14.3 (i)]

<u>ARREST MEMO</u>		
1	SFIO Office at	
2	MCA order for investigation No. & Date	
3	Title of the case	
4	Name with alias of the arrestee if any	
5	Date of Birth/known age/	
6	Sex	
7	Parentage of the Arrestee	
8	Distinguishing mark/s of identification if any	
9	Permanent address of the Arrestee	
10	Present address of the Arrestee	
11	Place of arrest	
12	Date and time of arrest	
13	Name, Address & Telephone No. of person whom of Arrest is to be conveyed	
14	Personal Search Memo	
15.	Medical Report	
16	Date and time when produced in the Court	
17	Name, Designation of the Officer (inspector) making the arrest	
18	Name and designation of the officer (Director or authorised officer of Central Government) who is authorised to issue Authorisation Memo	
19	When the inspector applied to the authority at Sr. No. 15 seeking issue of Authorisation memo	
20	Authorisation memo (as per form _____ of Rules)	
21	Grounds of arrest, along with sections under which arrested.	
(Signature of arrestee)/(thumb impression)		
Witnessed by:		

1.		Arrested by (Signature of arresting officer with designation)
2.		

PERSONAL SEARCH MEMO		
1	SFIO Office at	
2	RoC Office at	
3	MCA order for investigation No. & Date	
4	Title of the case	
<p>In the presence of the following witnesses the personal search of Sh. (Name with Alias of the Arrestee) S/o (Parentage of the Arrestee) R/o(Address of the Arrestee) was conducted as per law (as per the provision of Section 51 of Cr.P.C) and following articles have been taken into possession, through this memo.</p> <p>1.....</p> <p>2.....</p> <p>3.....</p> <p style="text-align: center;">(Signature of Arrestee)</p>		
Witnessed by:		
1.		Seized by
2.		(-----)
		(Signature of arresting Officer with designation and date)

Authorisation Memo

I, _____ (Director, Serious Fraud Investigation Office/ Authorised Officer of the Central Government, designation) authorised by Notification No. _____ dated _____ issue Authorisation Memo to _____, who is inspector appointed under section _____ of the Companies Act, 2013 to arrest Shri _____ and to produce him/ her before the Magistrate/ Court within 24 hours of arrest.

Dated

Seal

Signature

Form No. 14.2

Memorandum of Appeal

[Pursuant to rule 14.5]

Before the National Company Law Appellate Tribunal

In the matter of the Companies Act, 2011

And

In the matter of appeal against the order made on..... by.....

Appeal No---

1. Details of the Appellant:

- (a) Name:
- (b) Address of registered office:
- (c) Address for service of notices:
- (d) E-mail ID:
- (e) Telephone/fax number:

2. Details of the order:
3. Facts of the case:
4. Grounds of appeal:
5. Relief sought:
6. Interim relief (if any prayed for):
7. Particulars of payment of fees:

Signature

(appellant/authorised representative)

Place:

Date:

Enclosures:

1. Certified copy of the order against which appeal is sought
2. A copy of authorisation in favour of authorised representative, if any.
3. Optional enclosures.
